

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:3208  
ANSWERED ON:24.04.2012  
LIMIT ON PROFIT  
Rawat Shri Ashok Kumar

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) the details of the existing provisions to limit the extent of profits earned between the actual cost of production and the printed cost on packaged commodities;
- (b) whether the Government has received complaints regarding violations of the said provisions;
- (c) if so, the details thereof alongwith the action taken thereon during each of the last three years and the current year; and
- (d) the steps taken by the Government to prevent manufacturers from making exorbitant profits and to protect the interests of the consumers?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

- (a): No, Madam there is no specific provision to limit extent of profit earned between actual cost of production and printed cost.
- (b) & (c): Does not arise in view of above.
- (d): The provision of Maximum Retail Price (MRP) Stipulated under Legal Metrology Act, 2009 and the Legal Metrology (Packaged Commodities) Rules, 2011 ensures that consumer interest are protected.